



## The Haryana Contingency Fund Act, 1966

Act 2 of 1967

**Keyword(s):**

Unforeseen Expenditure, Governor

Amendment appended: 10 of 2021

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## THE HARYANA CONTINGENCY FUND ACT, 1966

## HARYANA ACT NO. 2 OF 1967

*[Received the assent of the Governor of Haryana on the 31st December, 1966, and was first published in the Haryana Government Gazette (Extraordinary), of the 7th January, 1967]*

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1967	2	The Haryana Contingency Fund Act, 1966.	Amended by Haryana Act 26 of 1969 <sup>2</sup>

AN

## ACT

*to provide for the establishment and maintenance of the Contingency Fund of the State of Haryana*

BE it enacted by the Legislature of the State of Haryana in the Seventeenth Year of the Republic of India as follows :—

1. This Act may be called the Haryana Contingency Fund Act, 1966. Short title.
2. In this Act, "the Fund" means the Contingency Fund of the State of Haryana established under section 3. Interpretation.
3. The State Government shall establish in and for the State of Haryana a Fund to be called "the Contingency Fund of the State of Haryana" in the nature of an imprest account. Establishment of the Contingency Fund.
4. The State Government shall appropriate a sum of <sup>3</sup>[one crore of rupees] of the Consolidated Fund of the State and place it to the credit of the Fund. Constitution of the Fund.

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1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), 1966, page 56.
2. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), 1969, page 405.
3. Substituted for the words "seventy-five lakhs of rupees" by Haryana Act 26 of 1969, section 2.

Purpose for  
which the  
fund may be  
utilized.

5. The Fund shall be placed at the disposal of the Governor of Haryana, who shall not expend it except for the purpose of making advances from time to time for meeting unforeseen expenditure of the State pending authorisation of such expenditure by the Legislature of the State under appropriations made by law; and immediately after the coming into operation of such law, an amount equal to the amount or amounts advanced by the Governor for the purpose aforesaid shall be deemed to have been placed to the credit of the Fund and the amount so transferred or deemed to have been transferred shall for all purposes form part of the Fund.

Power to  
make rules.

6. (1) The State Government may by notification make rules to carry out all or any of the purposes of the Act.

(2) Every rule made under this section shall be laid as soon as may be after it is made before the House of the State Legislature while it is in session for a total period of ten days which may be comprised in one session or in two successive sessions and if before the expiry of the session in which it is so laid or the session immediately following, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Repeal.

7. The Punjab Contingency Fund Act, 1950, in so far as it is applicable to the territories within the State of Haryana and the Haryana Contingency Fund Ordinance, 1966, are hereby repealed:

Provided that anything done or any action taken in respect of the said territories under the Act or Ordinance so repealed shall be deemed to be done or taken under this Act.

**PART – I**  
**HARYANA GOVERNMENT**  
**LAW AND LEGISLATIVE DEPARTMENT**

**Notification**

The 26th March, 2021

**No. Leg 10/2021.**— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 19th March, 2021 and is hereby published for general information:—

**HARYANA ACT NO. 10 OF 2021**

**THE HARYANA CONTINGENCY FUND (AMENDMENT) ACT, 2021**

AN

ACT

*further to amend the Haryana Contingency Fund Act, 1966.*

Be it enacted by the Legislature of the State of Haryana in the seventy second year of the Republic of India as follows:—

<p>1. This Act may be called the Haryana Contingency Fund (Amendment) Act, 2021.</p> <p>2. In section 4 of the Haryana Contingency Fund Act, 1966, for words “two hundred crore of rupees” the words “one thousand crore of rupees” shall be substituted.</p>	<p>Short title.</p> <p>Amendment of section 4 of Haryana Act 2 of 1967.</p>
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BIMLESH TANWAR,  
 Administrative Secretary to Government,  
 Haryana, Law and Legislative Department.